THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

NO.HCM.III/63/2019-Judl./___

Dated Shillong, the 04th November 2019

In supersession of the Constitution of Benches dated 30.05.2019, as notified under memo no. HCM.III/63/2019-Judl./4A, Hon'ble the Chief Justice (Acting) vide order dated 03.11.2019 is pleased to constitute Single Bench w.e.f Monday, 04th November 2019 onwards, and until further orders, as under.

SINGLE BENCH

COURT ROOM No. 1

HON'BLE MR. JUSTICE H.S. THANGKHIEW CHIEF JUSTICE (ACTING)

(FROM 10:30 AM)

All Motion, Admission, Orders and Hearing of the matters cognizable by a Single Judge.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM.III/63/2019-Judl./ 24 A

Dated Shillong, the 04th November 2019

Copy for information to: -

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice (Acting), High Court of Meghalaya, Shillong.

2. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.

3. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.

- 4. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 5. The President/ Secretary, High Court Bar Association, Shillong.
- 6. Court Master concerned for information.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
 - 8. Notice Board.
 - 9. Office File.

JOINT REGISTRAR (JUDL.)

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